

[Shri Yashwantrao Chavan]

to lay a statement on the Table of the House.

Statement

On the basis of the recommendations of the Third Pay Commission, Central Government employees were sanctioned three instalments of interim relief, the last being effective from the 1st August, 1972.

2. The Pay Commission in their final report have *inter alia* recommended that the dearness allowance should be granted in the context of the revised pay structure, recommended by them, which is related to the 12-monthly index average of the All-India Working Class Consumer Price Index (base 1960 = 100) for the period ending October, 1972 which then stood at 200 points. The Commission have recommended the grant of dearness allowance for every 8 points increase in the 12-monthly average of the All-India Working Class Consumer Price Index (base 1960 = 100) and not with reference to the Wholesale Price Index of commodities. Accordingly, dearness allowance in terms of these recommendations became admissible when the average reached 208 on the 30th April, 1973.

3. Pending examination of the recommendations of the Third Pay Commission relating to dearness allowance formula, additional dearness allowance has been sanctioned provisionally to employees drawing pay upto Rs. 375 per month, with effect from the 1st May, 1973, apart from the interim relief sanctioned earlier. A further instalment of dearness allowance in terms of the Third Pay Commission's recommendations can fall due when the 12-monthly average of the All-India Working Class Index (base 1960 = 100) reaches 216.

The latest available average index figure is for the month ending June 1973, which stands at 214.16. The 12-monthly average index for the month of July, 1973 is expected to become available sometime during the latter half of this month when the position can be reviewed.

12.17 hrs.

STATEMENT RE. INCIDENTS NEAR SHARDHANAND COLLEGE

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay a statement on the Table of the House.

STATEMENT

According to the information received from the Delhi Administration, on the 23rd August, 1973 at 9 a.m., the students of the Shradhanand College, Alipur stopped a D.T.C. bus in front of the college and deflated its tyres. The bus was placed in an oblique position on the G.T. road bringing the entire traffic to a halt. Some of the students are reported to have indulged in stone pelting. Due warning asking them to refrain from acts of violence was given. However, it proved ineffective. The use of tear-gas was ordered when an attempt was made to set the D.T.C. bus ablaze. A constable of P.S. Alipur was also reportedly attacked by some students and taken inside the college compound from where the stones were being hurled. The police was then ordered to enter the college compound. The situation was brought under control in the afternoon following discussions with the Principal and the students of the college.

The Delhi Administration have also ordered a magisterial inquiry into the incident of the 22nd August in which a student of the Shradhanand College was alleged to have been assaulted by some D.T.C. conductors. Efforts are also continuously made to redress the grievances of the student community in regard to transport arrangements.

12.17½ hrs.

CORRECTION OF ANSWER TO S.Q. NO. 728 RE. INCREASE IN NUMBER OF T.B. CASES

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADKAR): I beg to lay a statement on

the Table of the House.

Statement

While replying to a supplementary question by Shri Mahadeepak Singh Shakya in connection with the Starred Question No. 728 answered on the 16th April, 1973, it was stated that the B.C.G. Vaccination Programme was not just now a part of the National Programme.

This statement was subsequently checked and I want to clarify the position that the B.C.G. Vaccination Programme is no longer a separate scheme under the National Tuberculosis Control Programme, but an integral part of it.

It is regretted that the mistake was not noticed earlier.

12.48 hrs.

STATEMENT RE. GOVERNMENT DECISION TO REDUCE THE QUANTUM OF ALLOTMENT OF WHEAT TO U.P. AND OTHER STATES

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): I beg to lay a statement on the Table of the House.

Statement

Allotments of foodgrains from the Central Pool are made to the State Governments every month taking into account the over all availability in the Central Pool and the needs of all deficit and drought affected States. In view of the difficult food supply position in the country resulting from last year's inadequate and erratic rains and consequent wide-spread drought conditions in the country it has not been possible to meet the entire demands of the State Governments. Every effort is, however, being made to meet substantially the requirements of the drought affected and deficit States.

On account of the short-fall in the procurement of wheat a decision was taken to replenish the stocks by importing foodgrains. As it is necessary to keep a steady flow of wheat all the coming in of

the next rabi crop, supplies to States have to be regulated taking into account the present stocks available in the Central Pool and the expected imports from abroad. Keeping in view the prospects of the current kharif crop a reduction in the allocation of wheat during September was made to U.P. and other States. Reduction of allotment in the case of U.P. should not cause undue hardship as U.P. is surplus in rice, wheat and coarse grains and due to recent wide-spread rains there has been allround improvement in kharif crop prospects in Uttar Pradesh.

12.18 hrs.

STATEMENT RE. ACUTE SHORTAGE OF FOODGRAINS IN KERALA

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): I beg to lay a statement on the Table of the House.

Statement

Kerala is deficit in foodgrains and has to depend on supplies from the Centre. The monthly demand of Kerala for rice is 70 to 75 thousand tonnes. Till the end of 1972, there was no formal allotment of rice to Kerala. The State Government was permitted to draw its full requirements of rice for meeting the public distribution requirements from the local Food Corporation of India depots where Central stocks are held. Due to severe drought in the country during 1972-73 causing considerable damage to kharif crops, Centre has to step up supplies of foodgrains to the States and this has put considerable strain on the stocks in Central pool. The availability of rice in Central Pool was also affected due to short-fall in procurement of rice during the current kharif season. The availability of rice in the world market is also very low and prices are exorbitant. It has not, therefore, been possible to purchase any rice from abroad to replenish the stocks. The allotments of rice had, therefore, to be curtailed in respect of all deficit States including Kerala from May,